

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO19/81 SCHEDULED TO BE HELD ON 02.08.2011 BUT ACTUALLY HELD ON 05.08.2011.

The Meeting No. 19/81 of Norms Committee-II was held on 05.08.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

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<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Funda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:27.09.2011
	Decision : The Committee observed that the firm has not appeared in PH , hence decided to give one more opportunity to the firm to explain their case before Committee on 13.09.2011. The case stands deferred and to be re-listed on 27.09.2011.			

2	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.			

3	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.			

4	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:27.09.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to MSME. The case stands deferred and to be relisted on 27.09.2011.			

5	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization subject to having necessary clearance from M/o Environment and Forest and Pollution Control Board and as per written comments of MSME vide U.O. No. 30(77)/2008-ME dated 14.07.2011 as under:- Taking clue from existing SION, import of the Lead battery Plates covered by ISRI code word RAILS is recommended with 20% wastage, as applied by the firm . R/A may take suitable consequential action accordingly.			

6	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

7	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply.			

The case stands deferred and to be re-listed on 27.09.2011.

8	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

9	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

10	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.			

11	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MNRE. The case stands deferred and to be relisted on 27.09.2011.			

12	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.			

13	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed

HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:27.09.2011
Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.			

14	Case No.:26/25/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00200/AM11/	RLA File :02/24/040/00053/AM11/	Lic.No/Date:0210144645 08.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- After taking clue from SIONs C-1707 & C-1753, quantities of items of import may be allowed as under: - Quantities of import items from Sl.No.1 to 6 may be allowed as applied for i.e. 55896 Kgs., 7776 Kgs., 52680 Kgs., 1440 Kgs., 1560 Kgs., & 144 Kgs respectively - Quantities of import items from Sl. No. 7 to12 may be allowed as applied for i.e 12,000,000 Nos. each on net to net basis. - Quantities of import items from Sl.No. 13 to 15 may be allowed as per Packing Policy. - The quantity of import item at Sl.No. 16 may be allowed as applied for i.e. 648720 meters inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

16	Case No.:9/25/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM11/	RLA File :07/24/040/00121/AM11/	Lic.No/Date:0710072965 15.07.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

17	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date:27.09.2011

Decision : NC observed that reply from the firm has been received and sent to DHI for comments. The case stands deferred and to be re-listed on 27.09.2011.

18	Case No.:8/52/81-ALC2/2010	Party Name:DELTON CABLES LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00573/AM11/	RLA File :05/23/040/00173/AM10/	Lic.No/Date:0510268830 22.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- - Words “copper Conductor, PVC Insulated, 225 V” may be suffixed with the descriptions of export items from Sl. No. 1 to 10. - Words “12 Pair” given in the description of export product at Sl. No.4 may be corrected to “24 Pair”. - Quantity of import item at Sl.No.1 may be allowed as 128.48 MT inclusive of 1% wastage. - Quantity of import item at Sl.No.2 may be allowed as 199.87 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

19	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:27.09.2011
	Decision : NC observed that comments from DOT has been received and decided to refer the case again to DOT as the comment received in r/o 5 inputs whereas firm want to import 3 items. The case stands deferred and to be re-listed on 27.09.2011.			

20	Case No.:13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- - UOM” of export product may be corrected to “Kgs.” - Quantity of export product may also be specified as “3976 Sq. Mtrs.” in addition to its weight. - Quantity of import item may be allowed as 8460 Kgs. inclusive of 44.3 % wastage after 20 % recovery. R/A may take suitable consequential action accordingly.			

21	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:27.09.2011
Decision : NC observed that case is under examination at MNRE. The case stands deferred and to be relisted on 27.09.2011.			

22	Case No.: 28/40/81-ALC2/2010	Party Name:FLOVEL MECAMIDI ENERGY PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status: Reject
	HQ File :01/81/050/00396/AM11/	RLA File :05/23/040/00135/AM11/	Lic.No/Date:0510271787 31.08.2010	Defer Date:
	Decision : NC decided to reject the case as per written comments of DHI vide U.O. No. 3(13)/2011/TSW(B) dated 2.8.11 as under:- 1. On examining the application it is observed from the description of export product and imported items that there is no manufacturing activity involved in the proposal. Moreover, quantity of export product has been shown as one number while two number completely built synchronous generator are being imported. R/A may take suitable consequential action accordingly.			

23	Case No.: 46/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00414/AM11/	RLA File :34/24/040/00150/AM11/	Lic.No/Date:3410028051 22.09.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

24	Case No.: 33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status: Approved
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP in r/o export item No. 1 and as per written comments of DOT Vide I.D. No. 15-01/2011-IP dated 5.7.11 in r/o item No. 2 & 3 of export product as under:- 1. Import at item No. 1 is allowed 9813 kg. 2. Import at item No. 2 is allowed 502.354 kg including 2% wastage. 3. Import at item No. 3 is allowed 5759 kg. 4. Import at item No. 4 is allowed 89.097 kg including 2% wastage. R/A may take suitable consequential action accordingly.			

25	Case No.: 35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status: Deferred and Re-indexed
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HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:27.09.2011
Decision : NC observed that case is under examination at MNRE. The case stands deferred and to be relisted on 27.09.2011.			

26	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

27	Case No.:36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

28	Case No.:49/40/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM11/	RLA File :34/24/040/00157/AM11/	Lic.No/Date:3410028169 01.10.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

29	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

30	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

31	Case No.:4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No. 30(166)/2010-ME dated 26.07.2011 as under:- Taking clue from SION C-1627, import item at SI No. 1 i.e. Zinc Ignot (special high grade 99.9%) is recommended with 2% wastage and import item at SI No. 2 i.e. Alumunium scrap (tense) is recommended with 3% wastage. R/A may take suitable consequential action accordingly.			

32	Case No.:8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

33	Case No.:9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 27.09.2011.			

34

Case No.: 40/40/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status: Approved
HQ File :01/81/050/00408/AM11/	RLA File :11/24/040/00048/AM11/	Lic.No/Date:1110023394 21.10.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D. No. 15-07/2011-IP dated 01.07.2011 as under:-			
S INo	Items	% Wastage allowed	Quantity
1	Continuous Cast Copper Wire ROD	1%	110412.40 Kg
2	Polythylene	5%	87254.589 Kg
3	Poly Alumunium Foil Coated with Copolymer	2%	14354.724 Kg
R/A may take suitable consequential action accordingly.			

35	Case No.:4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

36	Case No.:5/45/81-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00482/AM11/	RLA File :07/24/040/00326/AM11/	Lic.No/Date:0710075654 25.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- 1. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 2. 2. Quantities of import items at S.Nos. 1 & 2 may be allowed as 1.018 Kgs./Kg. content in the export products as claimed by the firm. R/A may take suitable consequential action accordingly.			

37	Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

38	Case No.:1/39/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM11/	RLA File :09/24/040/00388/AM11/	Lic.No/Date:0910044671 14.12.2010	Defer Date:27.09.2011
	Decision : NC observed that reply of the firm has been received and sent to DHI for comments. The case stands deferred and to be relisted on 27.09.2011.			

39	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 27.09.2011.			

40	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

41	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

42	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

43	Case No.:13/45/81-ALC2/2010	Party Name:HAMEX FUEL CELL PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00490/AM11/	RLA File :31/24/040/00196/AM11/	Lic.No/Date:3110046165 28.12.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

44	Case No.:18/45/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00495/AM11/	RLA File :08/24/040/00175/AM11/	Lic.No/Date:0810095028 28.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 5.515 MT inclusive of 1 % wastage. 2. Quantity of import item at Sl.No.2 may be allowed as 0.370 MT inclusive of 5 % wastage. 3. Quantity of import item at Sl.No.3 may be allowed as 1.153 MT inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 may be allowed as 0.145 MT inclusive of 1 % wastage.			

5. Quantity of import item at S.No.5 may be allowed as 0.189 MT inclusive of 5 % wastage.
6. Quantity of import item at S.No.6 may be allowed as 0.017 MT inclusive of 5 % wastage
- R/A may take suitable consequential action accordingly.

45	Case No.:30/45/81-ALC2/2010	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00507/AM11/	RLA File :04/24/040/00253/AM11/	Lic.No/Date:0410120241 29.12.2010	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

46	Case No.:11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

47	Case No.:11/46/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00526/AM11/	RLA File :02/24/040/00086/AM11/	Lic.No/Date:0210153790 19.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- - Quantity of import item at Sl.No.1 may be allowed as 57528 Kgs. inclusive of 2% wastage after taking clue from SION C-1166. - Quantity of import item at Sl.No.2 may be allowed as 15912 Kgs. inclusive of 2% wastage after taking clue from SION C-1189. - Quantity of import item at Sl.No.3 may be allowed as 13671 Kgs. inclusive of 5% wastage after taking clue from SION C-1890. - Quantity of import item at Sl.No.4 may be allowed as 28560 Kgs. inclusive of 2% wastage after taking clue from SION C-1189. - Quantities of import items at Sl.No.5, 6 & 7 may be allowed as 23871 Kgs., 8654 Kgs. & 23909 Kgs. respectively inclusive of 6 % wastage R/A may take suitable consequential action accordingly.			

48	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

49	Case No.:23/45/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00500/AM11/	RLA File :22/24/040/00086/AM11/	Lic.No/Date:2210010882 21.01.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

50	Case No.:37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date:27.09.2011
	Decision : : NC observed that case is under examination at C&PC. The case stands deferred and to be relisted on 27.09.2011.			

51	Case No.:15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

52	Case No.:4/46/81-ALC2/2010	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00519/AM11/	RLA File :09/24/040/00496/AM11/	Lic.No/Date:0910045352 01.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- 1. Net weight of export product may be specified as 54171 Kgs. 2. Quantity of import item at Sl.No.1 may be allowed as 1389000 ft. on net to net basis. 3. Quantity of import item at Sl.No.2 may be allowed as 44170 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

53	Case No.:5/46/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00520/AM11/	RLA File :05/23/040/00302/AM11/	Lic.No/Date:0510282721 01.02.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply.			

The case stands deferred and to be re-listed on 27.09.2011.

54	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

55	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.			

56	Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.			

57	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

58	Case No.:23/52/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00588/AM11/	RLA File :09/24/040/00468/AM11/	Lic.No/Date:0910045872 09.03.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 27.09.2011.			

59	Case No.:1/5/81-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00014/AM12/	RLA File :05/24/040/00008/AM12/	Lic.No/Date:0510288472 21.04.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 27.09.2011.			

60	Case No.:3/5/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00016/AM12/	RLA File :05/23/040/00032/AM12/	Lic.No/Date:0510288841 27.04.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

61	Case No.:1/11/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM12/	RLA File :03/94/040/00182/AM12/	Lic.No/Date:0310632798 25.05.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 27.09.2011.			

62	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:27.09.2011
	Decision : NC decided to refer the case to DIT for examination. The case stands deferred and to be relisted on 27.09.2011.			

63	Case No.:3/11/81-ALC2/2011	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Approved
	HQ File :01/81/050/00072/AM12/	RLA File :31/83/040/00037/AM12/	Lic.No/Date:3110048377 01.06.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:- Quantity of import item may be allowed as 24.48 MT inclusive of 2 % wastage R/A may take suitable consequential action accordingly.			

64	Case No.:4/11/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM12/	RLA File :05/23/040/00064/AM12/	Lic.No/Date:0510292308 01.06.2011	Defer Date:27.09.2011

Decision :NC observed that application has been received and forwarded to DHI for examination. The case stands deferred and to be relisted on 27.09.2011.

65	Case No.: 6/11/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM12/	RLA File :05/23/040/00093/AM12/	Lic.No/Date:0510292675 06.06.2011	Defer Date:27.09.2011
	Decision : NC observed that application has been received and forwarded to MOS for examination. The case stands deferred and to be relisted on 27.09.2011.			

66	Case No.: 7/11/81-ALC2/2011	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM12/	RLA File :05/23/040/00088/AM12/	Lic.No/Date:0510292677 07.06.2011	Defer Date:27.09.2011
	Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. 30(41)2011-ME dated 19.7.2011 (copy enclosed). The case stands deferred and to be relisted on 27.09.2011.			

67	Case No.: 8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:19/81-ALC2/2011 02.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:27.09.2011
	Decision : NC decided to send the application to C&PC for examination. The case stands deferred and to be relisted on 27.09.2011.			

PART – AR - FRESH
SI No. 61

CASE NO. AR- 11	M/s Siemens Ltd., Mumbai.
Meeting No. 19/81	F.No. <u>01/81/050/252/AM10/DES-II</u>
Dated: 02.08.2011	Adv Authorisation No.:- .0310539877 dated 30.09.2009
	RLA F.No-03/95/040/390/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(152)/2009/TSW(B)/429 dated 03.08.2011 with following modifications:-

1. Net weight per piece of export product is to be indicated as 486 MT along with quantity in numbers.
2. Description of import item No. 1 is amended as "CRGO electrical steel sheet" and its quantity is allowed as 871.33 MT including 6% wastage.
3. Import item No. 2 is allowed as applied by the firm with 'nil' wastage.
4. Import item No. 3 and 4 is to be deleted as firm has not specified specific items under these items.
5. Rest of the items are components and may be allowed as applied by the firm on net to net basis.

R/A may take suitable consequential action accordingly.

SI No. 62

CASE NO. AR- 12	M/s Welspun Gujrat Stahl Rohern Ltd
Meeting No. 19/81	F.No. 01/81/162/753/AM11/DES-II
Dated: 02.08.2011	Adv Authorisation No.:- . 3410022793 dated 26.11.2008
	RLA F.No-34/24/039/004/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.

SI. No. 63

Case No. AR- 77	M/S Dynatch Furnaces (Bombay) Pvt. Ltd., Mumbai
Meeting No. 19/81	F.No.01/81/50/0080/AM10/DES-II
Dated: 02.08.2011	Advance License No.0310524136 dt.15.06.2009
	RLA F.No.03/94/40/0196/AM'10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 13.09.2011.

PART – C – DEFER

SI. No. 32

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CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 19/81	F.No.01/81/162/027/AM'11/DES-II

Dated: 02.08.2011

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 05.08.2011 as under:-

Based on actual wastage on the samples submitted by the EOU , following wastage norms is fixed for the components of Anesthetic Equipment:

Export Product	Quantity	Input	Quantity
Components for Anesthetic Equipment namely			
1. Shucman Base	1 Kg	Stainless Steel Rod 28 mm dia.	3.81 Kgs./kg. content in the export product
2. GS Base	1 Kg	Stainless Steel Rod 25.4 mm dia.	4.55 Kgs./kg. content in the export product
3. Equip Base	1 Kg	Stainless Steel Rod 22 mm dia.	2.4 Kgs./kg. content in the export product
4. Standard Base	1 Kg	Stainless Steel Rod 25.4 mm dia.	1.92 Kgs./kg. content in the export product
5. GS II Bandholder	1 Kg	Stainless Steel Rod 14 mm dia.	2.5 Kgs./kg. content in the export product
6. SS Barrel Dia 28	1 Kg	Stainless Steel Pipe 28 mm dia.	1.46 Kgs./kg. content in the export product
7. SS Barrel Dia 18	1 Kg	Stainless Steel Pipe 18 mm dia.	1.32 Kgs./kg. content in the export product
8. SS Barrel Stubby	1 Kg	Stainless Steel Pipe 32 mm dia.	1.19 Kgs./kg. content in the export product

DC(NSEZ) may take suitable consequential action accordingly.
